

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.61/7901/2020

This the 26th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Tirath Ram S/o Sh. Munshi Ram R/o Village Brari, Tehsil Nowshera District Rajouri, Age 54 years.

.....**Applicant**

(Advocate:- Mr. Kapil Gupta)

Versus

1. State of Jammu and Kashmir through Commissioner-cum-Secretary to Government, Social Welfare Department, Civil Secretariat at present at Srinagar & Ors.

.....**Respondents**

(Advocate: Mr. Amit Gupta, AAG)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation to regularize the services of the applicant with effect from the date of the applicant completed seven years of service as daily worker/daily wager i.e. from 01.07.1997 by passing a reasoned and speaking order within a stipulated period of time. Learned

counsel for the applicant further submits that this O.A. may be treated as representation.



2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation to regularize the services of the applicant with effect from the date of the applicant completed seven years of service as daily worker/daily wager i.e. from 01.07.1997, if any, by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 02 months from the date of receipt of a certified copy of this order.
3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Sushil

(RAKESH SAGAR JAIN)
MEMBER (J)